

[Shri P. Ramachandran]

tion to answer the point and it does not concern me at the moment.

About sabotage, we have drawn the attention of the State Government to take preventive action against likely sabotage occurring in other places. We can only draw the attention of the State Government. I do not think we can do anything more than that.

श्री स्वामी सुन्दर लाल : क्या तोड़-फोड़ हुई है, क्या सैबोटिज हुआ है ?

SHRI P. RAMACHANDRAN: If there are sets imported from Poland, we always take their assistance if necessary. There is no problem. There is no question of refusing any assistance given. The only thing is that every country wants to sell its

1. Shri Mohd. Shafi Qureshi . . . . .	22nd February to 6th March, 1979 (Seventh Session).
2. Shri Sakti Kumar Sarkar . . . . .	19th February to 15th March, 1979 (Seventh Session).
3. Shri Govinda Munda . . . . .	20th February to 9th March, 1979 (Seventh Session).
4. Shri Mohan Bhaiya . . . . .	19th February to 18th April, 1979 (Seventh Session).
5. Shri F.P. Gackwad . . . . .	26th February to 31st March, 1979 (Seventh Session).
6. Shri Annasaheb Magar . . . . .	19th February to 18th April, 1979 (Seventh Session).

Is it the pleasure of the House that leave as recommended by the Committee may be granted?

SOME HON. MEMBERS: Yes.

MR. CHAIRMAN: The Members will be informed accordingly.

14.35 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS  
FORTY THIRD REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the Forty-third Report of the Committee on public Undertakings on Action

power unit. But we have to take into consideration various aspects, and since we have enough indigenous capacity, there is no need for importing power plants. There is no question of any other assistance given by any other State.

14.33 hrs.

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. CHAIRMAN: The committee on Absence of Members from the Sittings of the House in their Tenth Report have recommended that leave of absence be granted to the following Members for the periods mentioned against each:

taken by Government on the recommendations contained in the Eleventh Report of the Committee on Extravagant Expenditure on Guest Houses incurred by Public Undertakings.

14.36 hrs.

STATEMENT RE: DECISIONS  
TAKEN ON PRICE AND PRO-  
CUREMENT POLICY OF RABI  
SEREALS 1979-80 MARKETING  
SEASON

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Sir,

with regard to the price and procurement policy for wheat for the 1979-80 rabi marketing season, Government have taken the following decisions:

(i) keeping in view the need to maintain the incentive for securing increased production of wheat, it has been decided to fix the procurement price at Rs. 115 per quintal;

(ii) the Central issue price of wheat is to be maintained at the present level of Rs. 130 per quintal;

(iii) free movement of wheat throughout the country is to be continued and the whole country is to be treated as a single zone for this purpose; and

(iv) the procurement of wheat will be by way of price support operations and as such no formal targets of procurement will be fixed.

Government are conscious of the fact that their support price policy will have little meaning unless it is backed by adequate and extensive purchase arrangements in the field. However, this is a matter in which the major share of responsibility rests on the State Governments. The Central Government will continue to make all efforts to remove bottlenecks in laying down an extensive network of purchase system by the public agencies in the country and will render all assistance to the States in this respect.

श्री लक्ष्मण लाल तिवारी (सुनीला बाब):  
सभापति महोदय, सरकार के द्वारा गेहूँ का जो 115 रुपये दाम तय किया गया है वह बिल्कुल नाकाफी है। किसान सम्मेलन और समाज कौषों ने यह मांग की है कि गेहूँ की बसूली का दाम कम से कम 140 रुपये होना चाहिये। मैं चाहूँगा कि इस बारे में सबन में पूरी चर्चा हो।

14.37 hrs.

STATEMENT re: CORRECTING REPLY TO STARRED QUESTION NO. 431 DATED 22-3-1979.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): Sir, In reply to the above mentioned Starred Question, a statement giving the requisite information was laid on the Table of the Sabha on 22-3-1979. The statement, *inter alia*, contained the list of posts of Category 'C' in respect of which recruitment rules have already been finalised. Certain discrepancies in the statement due to clerical mistakes have since come to my notice.

I now place on the Table a revised statement giving the correct information.

#### Statement

(a) to (c). Recruitment Rules for the following posts of category 'C' in the Lady Hardinge Medical College and Smt. Sucheta Kripalani Hospital, New Delhi had already been finalised in 1973:—

1. Medical Record Technician
2. Technical Assistant
3. Laboratory Technician
4. Laboratory Assistant

The administration of the Lady Hardinge Medical College and Smt. Sucheta Kripalani Hospital, New Delhi was taken over by the Government with effect from 1-2-1978. Recruitment Rules for the post of Bursar in category 'C' were finalised in June, 1978.

The Principal of the Institution has prepared draft Recruitment Rules for 27 categories of posts in Group 'C' and referred the same to the Director General of Health Services in October/November, 1978. These were returned to the Principal for recasting them in the prescribed proforma. The recast Rules were received by the